

**In Chamber**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

**Petitioner :-** In Re

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Suo Moto, S.M. Faraz I. Kazmi

**Hon'ble Govind Mathur, Chief Justice**

**Hon'ble Ramesh Sinha, J.**

**In re : writ petition**

By the order dated 8th June, 2020, this petition for writ was ordered to be listed on 26th June, 2020 with following directions:-

*"(i) All interim orders passed by the High Court of Judicature at Allahabad well as at Lucknow, all the District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunals and all other Tribunals in the State over which this Court has power of superintendence, which have been expired subsequent to 19th March, 2020 or are due to expire within a period of one month from today, will continue to operate upto 29th June, 2020. We, however, make it clear that those interim orders which are not of a limited duration and are to operate till further orders will remain unaffected;*

*(ii) If a bail has been granted in anticipation as an interim measure for a specific period and that period is going to expire on or before 10th June, 2020, the same shall stand extended upto 29th June, 2020.*

*(iii) If any under trial or juvenile in conflict has been enlarged on bail through a judicial order and the period for such enlargement is going to expire on or before 14th June, 2020, the same shall stand extended upto 29th June, 2020.*

*(iv) If any orders of eviction, dispossession or demolition are already passed by the High Court, District or Civil Courts, the same shall remain in abeyance till 29th June, 2020 or having any order order by the court competent, whichever is earlier."*

The 26th June, 2020, being holiday, the case was taken up on 10th June, 2020 and the date for listing was changed by 30th June, 2020. Now 30th June, 2020 has also been declared as holiday, therefore, let this petition for writ be listed on 6th July, 2020, the first day of reopening of the Courts.

Wherever the date is shown as "**29th June, 2020**" in the directions issued on 8th June, 2020 be read as "**10th July, 2020**".

This order be published in the official website of this Court. A soft-copy of this

order shall be sent to all concerned Courts and Tribunals; the learned Advocate General; the learned Additional Solicitor General of India; the learned Assistant Solicitor General of India; State Public Prosecutor and the Chairman of Bar Council of Uttar Pradesh.

**In re : Civil Misc. Intervention Application No. 1 of 2020**

The application preferred by Sri Ranveer Singh @ Ranbir Singh S/o Bhullan Singh R/o 119, Sector 27, Staff Colony, Noida, District Gautam Budh Nagar to intervene in the matter shall be considered on the next date of listing.

**Order Date :-** 19.6.2020

Shubham

**(Ramesh Sinha, J. )**

**(Govind Mathur, C.J.)**